(c) the steps the Government have taken to release funds out of the balances held by the USSR in India?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBRAM): (a) Yes, Sir
(b) The Trade Agreement between India and the USSR providing for trading on the basis of payments in non-convertible Indian Rupees is valid up to 31st December 1995.
(c) Such balances belong to the USSR and are at its disposal for use in accordance with the Indo-Soviet Trade Agreement.

Constitution of Textile Export Promotion Fund

432 DR LAXMINARAYAN PANDEY. Will the Minister of TEXTILES be pleased to state:

(a) whether a fund known as Textile Export Promotion Fund has been constituted by the Government;

(b) if so, whether the Government would lay a copy of Orders creating such a fund on the Table of the House;

(c) the source and amount of funding; and

(d) the amounts disbursed so far with dates of disbursements, amounts, purposes and beneficiaries etc?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) to (d) Government while formulating the long term Garment Export Entitlement Distribution Policy for 1988—90, decided to introduce a scheme known as Open Tender System. This scheme envisaged allotment of superfast categories on the basis of the premium offered by the exporters. The premium collected under the Open Tender System (Rs 56.62 crores) was put in a Textile Export Promotion Fund created for the purpose. In pursuance of the decision to create the Textile Export Promotion Fund, a Sponsoring Committee to identify and formulate specific export promotion projects was constituted. A copy of the order constituting this Committee is given below as statement. The total amount disbursed from the Textile Export Promotion Fund was Rs. 42.50 lakhs. This amount was released to the Apparel Export Promotion Council for carrying out overseas publicity for the second India Garment Fair at Bombay in January 1989, as well as the matric and generic publicity for the year 1988-89.

STATEMENT

No./1/9/87-EP (T&I)
Government of India
Ministry of Textiles

Udyog Bhavan, New Delhi.
Dated, the 15th March, 1988.

ORDER

It has been decided to constitute a Sponsoring Committee to identify and formulate specific projects which are to be funded by Textile Export Promotion Fund, set up by the Government out of the revenues derived from
the premia collected under the Open Tender System of the Garment Export Entitlement Distribution Policy 1988—90. The Sponsoring Committee will submit the projects to the Government for approval.

The composition of the Sponsoring Committee will be as follows:

1. Joint Secretary (Incharge of Textile Exports), Ministry of Textiles, Govt of India . . . . Chairman

2. A representative from Office of Textile Commissioner, Bombay . . . . Member

3. A representative from Finance Division, Ministry of Textiles . . . . Member

4. Director General Apparel Export Promotion Council, New Delhi . . . . Member

5. Chairman, Apparel Export Promotion Council, New Delhi . . . . Member

6. Shri Mohan Jeet Singh Former Chairman, Apparel Export Promotion Council . . . . Member

7. Shri Suresh Kewal Ramani Chairman, EP Committee, Apparel Export Promotion Council, Bombay . . . . Member

8. Shri Ashok Chug, Vice-Chairman, Apparel Export Promotion Council (Southern Region) . . . . Member

9. Director, (In charge of Textile Export) Ministry of Textiles . . . . Member-Secretary

The Committee will itself decide the rules and procedures to be followed in identifying and selecting projects for the approval of the Government.

Cotton Exports

433 SHRI RAM NAIK Will the Minister of TEXTILES be pleased to state:

(a) the details of cotton exports (bales and value) during 1988-89, 1989-90 and 1990-91,

(b) whether the Government propose to increase the cotton export during 1991-92;

(c) if so, the details thereof, and

(d) if not, the reasons therefor?

Sd/-
(R Poornalingam)
Director